Written Answers to			[7 February, 2019]		Unsta	stions 137	
1	2	3	4	5	6	7	8
33.	Lakshadweep	57	0	0	70.920	0	
34.	Puducherry	0	0	0	0.000	0	
	Total	4279190	1605800.402	3204663	2988986.138	2511972	2450723.977

Data as reported by States/UTs on Awaassoft as on 01.02.2018.

Basic amenities in slums

495. SHRI RAJKUMAR DHOOT: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether Government has any scheme or it provides Central Funds to the States to provide basic amenities in the slums of their jurisdiction;
 - (b) if so, the details thereof;
- (c) whether Government has provided Central Funds to Maharashtra for this purpose; and
- (d) if so, the details thereof for the last four years, year-wise and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) Government of India launched the Atal Mission for Rejuvenation and Urban Transformation (AMRUT) on 25 June, 2015 in 500 Mission cities across the country with focus on water supply, sewerage and septage management, storm water drainage, non-motorized urban transport, development of green spaces and parks. Separate data regarding projects undertaken by States/Union Territories (UTs) in slums is not maintained in the Ministry of Housing and Urban Affairs.

(c) and (d) Under AMRUT, the Ministry has approved all the three State Annual Action Plans (SAAPs) submitted by the Maharashtra Government worth of ₹ 7759.32 crore with Central Assistance (CA) of ₹ 3534.08 crore. The fund is released in three installments in proportion 20:40:40. The Ministry has released first installment (20%) amounting to ₹ 706.81 crore as CA for projects under AMRUT. The year-wise detail is as under:—

^{*} This includes an amount of ₹7165.70 crore released from NABARD Loan.

^{**} This includes an amount of ₹ 7329.43 crore released from NABARD Loan.

Year	CA released for projects (₹ in crore)
2015-16	182.98
2016-17	235.20
2017-18	288.63
2018-19	Nil
Total	706.81

Notification of schemes under Street Vendors Act

- 496. SHRIMATI VANDANA CHAVAN: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:
- (a) the details of States which have framed and notified the Scheme for Street Vendors under Section 38 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014;
- (b) whether some States have not framed and notified the aforementioned schemes and if so, the reasons therefor; and
- (c) the number of cities and towns which are required to constitute and those which actually constituted the 'Town Vending Committees' (TVCs) under Section 22 of the Act, State- wise?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) The Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 has not been extended to State of Jammu and Kashmir. Further, Meghalaya has its own Meghalaya Street Vendors Act, 2014. As per information available, out of the remaining, 22 States/UTs viz. Andaman and Nicobar Islands, Andhra Pradesh, Bihar, Chhattisgarh, Chandigarh, Dadra and Nagar Haveli, Daman and Diu, Goa, Gujarat, Himachal Pradesh, Jharkhand, Madhya Pradesh, Maharashtra, Mizoram, NCT of Delhi, Odisha, Punjab, Rajasthan, Tamil Nadu, Telangana, Tripura and Uttar Pradesh have notified their respective schemes under the Act. Ministry of Housing and Urban Affairs regularly pursues with the States/UTs for early notification of subordinate legislation including the Scheme under the Act.

(c) Section 22 of the Act provides that the appropriate Government may, by rules made in this behalf, provide for the term and manner of constituting a Town Vending Committee (TVC) in each local authority; provided that the appropriate Government may, if it considers necessary, provide for constitution of more than